

**IN THE COURT OF NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**I.A. NO..... of 2023**

**IN**

**O.A. NO. 112 OF 2023**

**Ram Ekbal Rai**

----- **Applicant**

**Versus**

**The State of Bihar and others** ----- **Respondents**

**I N D E X**

<b>Sl No.</b>	<b>Particulars</b>	<b>Pages</b>
<b>01.</b>	An application under Order-1 Rule-10 (2) of the Code of Civil Procedure, 1908 read with Section 14 of the National Green Tribunal Act, 2010 with affidavit and I.D. Proof .	<b>01 to 5</b>
<b>02.</b>	<b>Vakalatnama</b>	

**IN THE COURT OF NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**I.A. NO..... of 2023**

**IN**

**O.A. NO. 112 OF 2023**

**IN THE MATTER OF**

An application Under Section-  
14 of the National Green  
Tribunal Act, 2010.

And

**IN THE MATTER OF ;**

**Ram Ekbal Rai**, son of Late Shigheshwar Rai, Resident of  
Village-Bhataulia, P.S.-Motipur, District-Muzaffarpur (Bihar)

----- **APPLICANT**

**Versus**

**The State of Bihar** and others ----- **RESPONDENTS**

**IN THE MATTER OF**

**M/s Ganesh Saw Mill**, Ramjaipal More, Bailey Road, P.S.-  
Rupaspur, District- Patna a proprietorship firm through its  
Power of Attorney Holder - Manoj Sharma, aged about 46  
years, son of Late Rajendra Sharma, Resident of Mohalla-  
Rupaspur , P.S.-Rupaspur, District- Patna.

-----**I.A. APPLICANT/ INTERVENER**

*P-5  
Article  
for  
30.10.23*

The humble petition on behalf of  
the **I.A. Applicant/Intervener-**  
above named.

**MOST RESPECTFULLY SHEWETH:**

1. That the present application is being filed for impleadment of the Intervener-M/s Ganesh Saw Mill to adjudicate upon the issues involved in the present case as the Intervener is directly aggrieved with the order bearing Ref. No. 1829 dated 18.09.2023 passed by the Chairman, Bihar State Pollution Control Board, Patna whereby the Intervener has been asked to close and stop operation of unit with immediate effect Under Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981 failing which Board will file complaint under the Act, 1981.
2. That the license has been granted to the Intervener bearing **License No. 187 of 1995** for operation of saw mill under the Bihar Saw Mills (Regulation) Act, 1990. Thus the impugned decision is not maintainable in terms of Section-24 of the Bihar Saw Mills (Regulation) Act, 1990.
3. That the Intervener further submit that the "**Saw Mills**" does not come within the ambit of "**Industry**". Neither the Chimney nor the fuel is used in the premises of saw mills. Thus the Intervener is required to be heard for just decision of this case.

**PRAYER**

It is, therefore, prayed that your Lordships may graciously be pleased to implead/add the Intervener and further be pleased to allow the Intervener to hear to adjudicate upon the issues involved in the present case for the ends of justice.

**And/Or**

Pass such other order / orders direction as deem fit and proper in the aforesaid facts and circumstances of this case.

**AND FOR THIS THE INTERVENER SHALL EVER PRAY**

Filed by

Dated : 31-10-2023

*Vinay Mistry*

**(Vinay Mistry)**

Advocate

AOR No. 00798

Mobile No: 8987041352

E-mail: vinaymistry752@gmail.com

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**AFFIDAVIT**

I, Manoj Kumar Sharma, aged about 46 years, son of Late Rajendra Sharma , Resident of Mohalla-Rupaspur , P.S.-Rupaspur, District- Patna do hereby solemnly affirm and state as follows:

1. That I am the Intervener in this case and as such I am well acquainted with the facts and circumstances of the case.
2. That I have read the contents of this application which I have fully understood the same.
3. That the statements made in this application are true to my knowledge and beliefs.

(89898)

Manoj Kumar Sharma  
30/10/2023

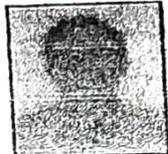
M. K. Sharma

Advocate for the Intervener  
DHP Singh AIC  
Mr. Manoj Kumar Sharma  
DN/286/23  
30/10/2023

Solemnly affirmed before me by.....  
Who is identified by.....  
I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read over & explained to him which acknowledges to be correct.  
Date.....  
Advocate for the Intervener  
PATNA DISTRICT COURT  
Enrolled No. 286/2023

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मनोज कुमार शर्मा  
Manoj Kumar Sharma  
जन्य तिथि/DOB: 14/11/1977  
पुरुष/ MALE



8274 8112 7386

मेरा आधार, मेरी पहचान



भारत सरकार  
भारत

Address:

S/O: Rajendra Sharma, Madhuvan  
Colony, Near Meridian Green  
Apartment, Rukampura, Patna  
पिन - 800014

पता:

श्रीमान: राजेंद्र शर्मा, मधुवन कॉलोनी, मरिडीयन  
ग्रीन अपार्टमेंट, रुकपुरा, पटना,  
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